

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP. No. 145/241/ND/2012

IN THE MATTER OF:

SBPL Infrastructure Ltd. & Ors.

.... Petitioner

Vs.

M/s. DLF SBPL Developers Pvt. Ltd. & Ors.

.... Respondents

Order under Section 397-398 of the Companies Act

Order delivered on 10.09.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR,
HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the petitioner:

Mr. Krishnendu Datta, Mr. Arjun D. Singh &
Mr. Aditya Gupta, Advs.

For the Respondent(s):

Mr. U. K Chaudhary, Sr. Adv., Mr. Nakul Gandhi &
Ms. Sukirti Singhania, Advs.

ORDER

Ld. Counsel for the parties has stated that the instructing counsel has been wrongly conveyed the date of 10.10.2018 and therefore he could not travel from Hyderabad. On the agreement of the parties the matter is posted for hearing on 11.10.2018.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**

10.09.2018
Ritu Sharma